GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:4265 ANSWERED ON:19.12.2012 FAVOURITISM AND HARRASSMENT IN-SERVICE EXAMINATIONS Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether a large number of complaints of favouritism and harassment in various in-service examinations conducted by airlines for pilots have come to light;

(b) if so, the details thereof during each of the last three years and the current year;

(c) whether the Government has constituted a forum for redressal of such grievances;

(d) if so, the details thereof; and

(e) the steps taken by the Union Government on the recommendations made by the redressal forum?

Answer

MINISTER OF STATE FOR CIVIL AVIATION (Shri K.C. Venugopal)

(a)& (b) There are only four such cases received during the said period. Details of these cases are as follows:

Year of Operator Name of the Subject complaint complainant

2012 Air India Capt. Randhir Representation against Capt. Charters Pratap Sharad Dogra, Chief of AICL, Limited (AICL) related to One Time Performance Check

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2012 (AICL) Abhishek Kumar Serious training violation
and becoming instructor pilot
by means of fraud reference
against Capt. Sameer Dogra
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2012 (AICL) Capt. Javed Ahmed Doubtful integrity of TRE Capt. Sharad Dogra

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2012 (AICL) Capt. Stanislaus Review of PIC route check. D`Cruz
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(c) to (e): No, Madam. However, Aeronautical Information Circular (AIC) - AIC 26/92 specify the procedure for appeal when a pilot assessed as below standard in skill/proficiency check by a DGCA appointed examiner/instructor/check pilot may appeal for recheck by any other examiner/instructor/board appointed by DGCA before the result of his previous test is confirmed.